

Bill No. 122 of 2014

THE DELHI SPECIAL POLICE ESTABLISHMENT (AMENDMENT)
BILL, 2014

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BILL

further to amend the Delhi Special Police Establishment Act, 1946.

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Delhi Special Police Establishment (Amendment) Act, 2014. Short title.

25 of 1946.

2. In the Delhi Special Police Establishment Act, 1946, in section 4A,—

Amendment
of section
4A.

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(a) in sub-section (1), for clause (b), the following clause shall be substituted, namely:—

“(b) the Leader of Opposition recognised as such in the House of the People or where there is no such Leader of Opposition, then, the Leader of the single largest Opposition Party in that House—Member”;

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(b) after sub-section (1), the following sub-section shall be inserted, namely:—

“(2) No appointment of a Director shall be invalid merely by reason of any vacancy or absence of a Member in the Committee.”.

STATEMENT OF OBJECTS AND REASONS

Section 4A of the Delhi Special Police Establishment Act, 1946 (25 of 1946), as amended by the Lokpal and Lokayuktas Act, 2013 (1 of 2014), provides for a Committee for recommending a panel of officers to the Central Government for appointment of the Director of the Delhi Special Police Establishment. As per the existing provision in clause (b) of sub-section (1) of section 4A, the Leader of Opposition in the House of the People is one of the Members of the said Committee.

2. In the absence of a provision as to how the selection may be made when there is no Leader of Opposition recognised as such in the House of the People, it is considered appropriate to amend clause (b) of sub-section (1) of section 4A of the Delhi Special Police Establishment Act, 1946 and make enabling provision for inclusion of the Leader of the single largest Opposition Party in the House of the People as a Member of the said Committee. Keeping in view the legislative practice followed in this regard, it is proposed to provide that no appointment of a Director shall be invalid merely by reason of any vacancy or absence of a Member in the Committee.

3. The Bill seeks to achieve the aforesaid objects.

NEW DELHI;
The 18th November, 2014.

JITENDRA SINGH

ANNEXURE

EXTRACT FROM THE DELHI SPECIAL POLICE ESTABLISHMENT ACT, 1946
(25 OF 1946)

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Committee
for
appointment
of Director.

4A. (1) The Central Government shall appoint the Director on the recommendation of the Committee consisting of—

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(b) the Leader of Opposition in the House of the People—Member;

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further to amend the Delhi Special Police Establishment Act, 1946

(Dr. Jitendra Singh, Minister of Personnel, Public Grievances and Pensions)